

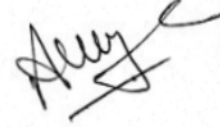
FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR ROSEWOOD PROJECTS PRIVATE LIMITED OPERATING BUSINESS OF TRADING MACHINERY AND SPARE PARTS AT KOLKATA /FARIDABAD – HARYANA/ NORTH EAST

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	ROSEWOOD PROJECTS PRIVATE LIMITED CIN: U70200WB1999PTC089011 PAN: AABCR7243Q
2.	Address of the registered office	Regd. Office: 63/1, Charu Chandra Place East Ground Floor, Tolly Gunge, Kolkata, West Bengal, 700033 – India
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Kolkata -West Bengal, Faridabad – Haryana and North East <i>Note:- Please note that the undersigned has limited information regarding the exact location of the majority of fixed assets. The locations mentioned above are based on the available data and are believed to be the primary locations. However, we are actively in the process of gathering further details, as sufficient information is yet to be obtained.</i>
5.	Installed capacity of main products/ services	No information available
6.	Quantity and value of main products/ services sold in last financial year	No information available
7.	Number of employees/ workmen	No information available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at cirp.rppl@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at cirp.rppl@gmail.com
10.	Last date for receipt of expression of interest	22-03-2025
11.	Date of issue of provisional list of prospective resolution applicants	24-03-2025
12.	Last date for submission of objections to provisional list	29-03-2025
13.	Date of issue of final list of prospective resolution applicants	31-03-2025
14.	Date of issue of information memorandum, evaluation matrix and	05-04-2025

	request for resolution plans to prospective resolution applicants	
15.	Last date for submission of resolution plans	05-05-2025
16.	Process email id to submit Expression of Interest	cirp.rppl@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	No information available



Ritesh Prakash Adatiya

Resolution Professional

IBBI Regn. No: IBBI/IPA-001/IP-P01334/2018-2019/12013

Regd. Address: D2 2nd Floor, D wing, Chanakya CHS Ltd,
Mahavir Nagar, Kandivali (W), Mumbai, Maharashtra - 400067

For Rosewood Projects Private Limited

AFA Validity upto: 31.12.2025

Email Id: cirp.rppl@gmail.com

Date: 07.03.2025

Place: Mumbai

INDORE SMART CITY DEVELOPMENT LIMITED, INDORE

Nehru Park Campus, INDORE-452003, Ph. No.: 0731-2535572
E-mail: smartcityindore16@gmail.com, Website: www.smartcityindore.org

NT No.: 29/ISCDL/2024-25 NOTICE INVITING TENDER (SECOND CALL) Date : 06.03.2025

Indore Smart City Development Limited is inviting bids from reputed & experienced entities for selection of a bidder for the work as detailed hereunder, through transparent online bidding process. RFP documents along with all the annexures and appendices can be downloaded and purchased from GoMP online e-tender portal: <https://mptenders.gov.in>

S.No.	Particulars	Description of Particulars
1	Name of Work	Request for Proposal for selection of Bidder (Development Agency) for freehold sale of 68,510.492 sq. m. land i.e., part of MOG Lines Land Parcel-2 bearing khasra no. 866/2(s), 866/2/3(s), 866/1/1/1 (s), 866/1/1/2 (s) to be developed by the Agency as per the provisions described in the Indore ABD Area master plan. (Second Call)
2	Reserve Price (₹)	₹ 3,78,17,79,159/- (Three Hundred Seventy Eight Crores Seventeen Lakhs Seventy Nine Thousand One Hundred Fifty Nine Only)
3	Earnest Money Deposit (2.5% of Reserve Price)	₹ 9,45,44,479/- (Rupees Nine Crore Forty Five Lakhs Forty Four Thousand Four Hundred Seventy Nine Only) Bid Security i.e., EMD may be submitted as Bank Guarantee/ Fixed Deposit Receipt as well as per the applicable guideline of e-procurement portal
4	Cost of Tender Form	₹ 50,000/- (Rupees Fifty Thousand Only)
5	Payment Duration	Twenty Four (24) Months

Key Dates:

S.No.	Description	Date and Time
1.	Last date for Purchase of Tender (Online)	04.04.2025 till 1730 Hrs.
3.	Last date for submission of tender (Online)	04.04.2025 till 1730 Hrs.
4.	Technical bid opening (Online)	05.04.2025 from 1730 Hrs.
5.	Pre-Bid Meeting	18.03.2025 at 1500 Hrs. Venue: Board Room – Indore Smart City Development Limited, Nehru Park, Indore

Notes:

- Tender Document and other details shall be available on Website: www.mptenders.gov.in
- Amendment to NIT, if any would be published on website only.
- The EMD shall be deposited online through portal via Debit card / Credit card / Net banking or System Generated Challan.
- In case any of the dates specified above is Government holiday, day after the same shall be considered.
- The selected Bidder (Development Agency) shall be provided the "Land-Ownership Rights" of the land parcel upon deposit of the amount equivalent to the Quoted Value.
- The prospective bidders have to quote the Value for "Land-Ownership Rights" on the prescribed Land parcel above the Reserve Price of the land parcel specified in the Financial Bid Form.
- The Bidder quoting Highest Value for the land shall be selected as Bidder for the Project. The selected Bidder shall have to pay the quoted value in monetary terms as per provisions stated in the RFP Document.
- For Any Clarification/ Site Visits; Bidders may contact at 0731-2535572; smartcityindore16@gmail.com

Chief Executive Officer
Indore Smart City Development Ltd., Indore

FORM C INVITATION FOR EXPRESSION OF INTEREST FOR ROSEWOOD PROJECTS PRIVATE LIMITED

OPERATING BUSINESS OF TRADING MACHINERY AND SPARE PARTS AT KOLKATA / FARIDABAD - HARYANA/ NORTH EAST
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS	ROSEWOOD PROJECTS PRIVATE LIMITED
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	CIN: U70200WB1999PT0089011 Regd. Office: 63/1, Charu Chandra Place, East Ground Floor, Tolly Gunge, Kolkata, West Bengal, 700033 - India
2.	Address of the registered office	Kolkata - West Bengal, Faridabad - Haryana and North East. Note: Please note that the undersigned has limited information regarding the exact location of the majority of fixed assets. The locations mentioned above are based on the available data and are believed to be the primary locations. However, we are actively in the process of gathering further details, as sufficient information is yet to be obtained.
3.	URL of website	No information available.
4.	Details of place where majority of fixed assets are located	No information available.
5.	Installed capacity of main products/ services	No information available.
6.	Quantity and value of main products/ services sold in last financial year	No information available.
7.	Number of employees/ workmen	No information available.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at cirp.rpp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at cirp.rpp@gmail.com
10.	Last date for receipt of expression of interest	22-03-2025
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12.	Last date for submission of objections to provisional list	29-03-2025
13.	Date of issue of final list of prospective resolution applicants	31-03-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	05-04-2025
15.	Last date for submission of resolution plans	05-05-2025
16.	Process email id to submit Expression of Interest	cirp.rpp@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	No information available.

Date: 07.03.2025
Place: Mumbai

Sd/-
Ritesh Prakash Aditya Resolution Professional
IBBI Regn. No. 183/UP/01/JP/01334/2018-2019/120313
Regd. Address: D2 2nd Floor, D wing, Chanakya CHS Ltd, Mahavir Nagar, Kandivali (W), Mumbai, Maharashtra- 400067
For Rosewood Projects Private Limited
AFA Validity up to: 31.12.2025 Email Id: cirp.rpp@gmail.com

कार्यालय नगर पालिक निगम कटनी, (म.प्र.)

Office of the Municipal Corporation, Katni (M.P.)

Maharani Laxmi Bai Ward No-26 Near Mission Chowk, Katni
Tel.- 07622-230120, Pincode:- 483501 E-mail: commkatni@mpurban.gov.in

क्रमांक / 3489/परिवहन/ 2025 4th call
// निविदा सूचना //

कटनी, दिनांक : 19/02/2025

दोनदयाल कटनी सिटी बस सर्विसस लिमिटेड नगर पालिक निगम कटनी द्वारा निम्नलिखित कार्य हेतु ऑनलाईन निविदांची आमंत्रित की जाती है। निविदा का विस्तृत विवरण वेबसाइट <https://mptenders.gov.in> पर देखा जा सकता है। अमुक्त 1.0 अंशक अंतरराष्ट्रीय इलेक्ट्रिक बस संचालन के लिए बस संचालकों को बस खरीदी पर 40% VGF राशि प्रदान किया जायेगा।

क्र.	टेण्डर क्रमांक जारी दिनांक	कार्य का नाम	कार्य की समाप्ति तिथि	निविदा प्रपत्र का मूल्य एवं EMD	निविदा की अंतिम तिथि
1	2025_UAD_406074_1	कटनी शहर से अंतरराष्ट्रीय से रोवा, कटनी से जबलपुर मार्ग पर 4 इलेक्ट्रिक बस (12 मीटर एसी) संचालन एवं रखरखाव का काम	1 (10 वर्ष)	1. 20,000 रु 2. 3,00,000 रु	25/03/25

नोट:- निविदा से संबंधित किसी भी प्रकार के संशोधन का प्रकाशन ऑनलाईन <https://mptenders.gov.in> की वेबसाइट पर ही किया जायेगा, पृथक से समाचार पत्र में प्रकाशन नहीं किया जायेगा।

Sd/-
कार्यालय चीफ
दोनदयाल कटनी सिटी बस सर्विसस लिमिटेड
नगर पालिक निगम कटनी

SEWA GRIH RIN LIMITED

Corporate office Address: Building No. 8, Tower C, 8th Floor, DLF Cyber City, Gurugram 122002

DEMAND NOTICE

Under Section 13(2) of the Securitization And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002.

The undersigned is the Authorized Officer of SEWA GRIH RIN LIMITED under Securitization And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(2) of the said Act read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002, the Authorized Officer has issued Demand Notices under Section 13(2) of the said Act, calling upon the following Borrower(s) (the "said Borrower(s)"), to repay the amounts mentioned in the respective Demand Notices issued to them that are also given below. In connection with above, Notice is hereby given, once again, to the said Borrower(s) to pay to SEWA GRIH RIN LIMITED, within 60 days from the publication of this Notice, the amounts indicated herein below, together with further interest as detailed in the said Demand Notice(s), from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following assets have been mortgaged to SEWA GRIH RIN LIMITED by the said Borrower(s) respectively.

Sr.	Loan Account Number/Name of the Borrower(s)/ Guarantor(s)	Demand Notice Date and Amount	Description of secured asset (immovable property)
1.	Loan Account Number - H4CP000005005441 1. Smt. Patal Devi, Husband Mr. Sanjay Sahu 2. Mr. Sanjay Sahu, Father Mr. Krishna Sahu	30.12.2024 ₹ 3,51,943/- (Rupees Three Lakh Fifty One Thousand Nine Hundred Forty Three Only) As On 30.11.2024	Khasra No-44 Residential Colony, Silver City, Village Loni, Pargana Loni, Tehsil District Ghaziabad, Uttar Pradesh-201102. Boundary:- East- Other Property, West- Other Property, North- Other Property, South- 15 Foot Road
2.	Loan Account Number - LAP100000377 1. Mrs. Shikha, Husband Mr. Kanai Lal Mali 2. Mr. Kanai Lal Mali, Father Mr. Satishwar Mali 3. Mrs. Babil, Husband Mr. Amarpal Singh	09.12.2024 ₹ 2,54,622.99/- (Rupees Two Lakh Fifty Four Thousand Six Hundred Twenty Two And Ninety Nine Paise Only) As On 30.11.2024	House No 402, Gautam Puri, Molarband, Badarpur District, South Delhi-110044. Boundary:- East- Vacant space, West- Street, North- 8 Foot Street, South- Plot No 403

If the said Borrowers shall fail to make payment to SEWA GRIH RIN LIMITED as aforesaid, SEWA GRIH RIN LIMITED shall proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the costs and consequences. The said Borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of SEWA GRIH RIN LIMITED. Any person who contravenes or abets contravention of the provisions of the said Act or Rules made there under, shall be liable for imprisonment and/or penalty as provided under the Act.

Authorized Officer, Seva Grih Rin Limited
Place: Delhi, Date: 06.03.2025

CAN FIN HOMES LTD.

DDA Building, 1st Floor, Near Paras Cinema, Nehru Place, New Delhi-110019
Ph.: 011-26435815, 2643023, 011-26487529, 7625079108, Email: delhi@canfinhomes.com CIN : L85110KA1987PLC008699

DEMAND NOTICE

Under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act) read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002.

Whereas the undersigned being the Authorised Officer of Can Fin Homes Ltd., under SARFAESI Act and in exercise of powers conferred under Section 13(12) read with Rule 3, issued Demand Notice under Section 13(2) of the said Act, calling upon the Borrowers / guarantors listed hereunder (hereinafter referred to as the "said Borrowers"), to repay the amounts mentioned in the Notice, within 60 days from the date of receipt of Notice, as per details given below. The said Notices have been returned undelivered by the postal authorities / have not been duly acknowledged by the borrowers. Hence the Company by way of abundant caution is effecting this publication of the demand notice (as per the provisions of Rule 3(1). The undersigned has, therefore, caused these Notices to be pasted on the premises of the last known addresses of the said Borrowers, as per the said Act. As security for due repayment of the loan, the following assets have been mortgaged to the Company by the respective parties as detailed below.

Sr. No.	Name of Borrowers/Guarantors	Amount claimed as per Demand Notice*	Description of the Secured Asset	Date of NPA
1.	1. Mrs. Suman Pandey W/o Ajay Kumar Pandey (Borrower) 2. Mr. Ajay Kumar Pandey S/o Kamla Pali Pandey (Co-borrower) Both At: Flat No 158, Block C-1, Sector 55, Noida, Gautam Buddha Nagar, Uttar Pradesh-201301. Both Also At: Flat No 146, Ground Floor, Block C-1, Sector 55, Noida, Gautam Buddha Nagar, Uttar Pradesh-201301 3. Shiv Kumar Soni S/o Girja Shanker Soni (Guarantor) D-88, Rajeev Colony, Mohan Nagar, S/O Ghaziabad Uttar Pradesh-201007	Rs. 18,23,432/- (Rupees Eighteen Lakh Twenty Three Thousand Four Hundred Thirty Two Only) as on Demand Notice date 04.03.2025	FLAT NO 146, GROUND FLOOR, BLOCK C-1, SECTOR 55, NOIDA, GAUTAM BUDDHA NAGAR, UTTAR PRADESH-201301. BOUNDARIES OF THE PROPERTY ARE AS UNDER:- NORTH: ROAD, SOUTH: STAIRS AND FLAT NO 147 EAST: FLAT NO 145, WEST: FLAT NO 136	28.02.2025
2.	1. Mr. Surya Nath Pandey S/o Late Kedar Nath Pandey (Borrower) 2. Mr. Neeraj Pandey S/o Surya Nath Pandey (Co-borrower) 3. Mrs. Arti Pandey W/o Neeraj Pandey (Guarantor) 4. Mrs. Durgawati W/o Suryanath Pandey (Guarantor) All at: Entire First Floor, Plot No 878, Sector 28, Vasundhara, Ghaziabad-201012, Uttar Pradesh	Rs. 28,38,436/- (Rupees Twenty Eight Lakh Thirty Eight Thousand Four Hundred Thirty Six Only) as on Demand Notice date 04.03.2025	ENTIRE FIRST FLOOR, PLOT NO 878, SECTOR 28, VASUNDHARA, GHAZIABAD, UTTAR PRADESH-201012. BOUNDARIES OF THE PROPERTY ARE AS UNDER:- NORTH: ROAD, SOUTH: PLOT NO 885 EAST: PLOT NO 877, WEST: Plot No. 879	28.02.2025

*Payable with further interest at contractual rates as agreed from the date mentioned above till date of payment.

You are hereby called upon to pay the above said amount with contractual rate of interest thereon within 60 days from the date of publication of this notice, failing which the undersigned will be constrained to initiate action under SARFAESI Act to enforce the aforesaid security. Further, the attention of borrowers / guarantors is invited to provisions of Section 13(8) of the Act, in respect of time available to them to redeem the secured assets

Sd/-, Authorised Officer, Can Fin Homes Ltd.
Date: 06.03.2025 Place: Delhi

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Corporate Office : Chola Crest, C54 & 55, Super B-4, Thiru Vi Ka Industrial Estate, Guindy, Chennai- 600 032, T. N.

E-AUCTION SALE NOTICE (Sale Through e-bidding Only)

E-AUCTION SALE NOTICE TO GENERAL PUBLIC FOR SALE OF IMMOVABLE ASSETS UNDER 8 & 9 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

Notice is hereby given to the PUBLIC IN GENERAL & IN PARTICULAR to the Borrower(s) & Guarantor(s) indicated in COLUMN (A) that the below described immovable property(ies) described in COLUMN (C) Mortgaged / Charged to the secured creditor the CONSTRUCTIVE POSSESSION of which has been taken as described in COLUMN (D) by the Authorized Officer of Housing CHOLAMANDALAM INVESTMENT & FINANCE COMPANY LIMITED Secured Creditor, will be sold on "As is Where is", "As is what is" & "Whatever there is" as per details mentioned below. Notice is hereby given to Borrower / Mortgagee(s) / legal heir, legal representatives (Whether Known or unknown), executor(s), administrator(s), successor(s) and assign(s) of the respective Borrower(s) / Mortgagee(s) (Since deceased), as the case may be indicated in COLUMN (A) under Rule 9(1) of the Security Interest (Enforcement) Rules 2002.

For detailed terms & conditions of the sale, please refer to the link provided in CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED secured Creditor's website i.e. <https://www.cholamandalam.com> & www.auctionfocus.in

Sr.	(A)	(B)	(C)	(D)	(E & F)	(G)
Sl.	LOAD ACCOUNT NO. NAMES OF BORROWER(S) / MORTGAGEE(S) / GUARANTOR(S)	D/S. DUES TO BE RECOVERED (SECURED DEBTS)	DESCRIPTION OF THE IMMOVABLE PROPERTY / SECURED ASSET	TYPE OF POSSESSION	RESERVE PRICE (IN ₹) EARNEST MONEY DEPOSIT (IN ₹)	DATE OF AUCTION & TIME
1	Loan A/c. No(s) : LAP1AGR000071588 1. Mr. / Mrs. Vikash Garg 2. Mr. / Mrs. Anika Garg Both are R/at - 44, Dhobi Gali, Madanpur 1 Nr. Firozabad, Uttar Pradesh-283 203; Also At - House Situated at Dhobi Gali, Sirsaganj, Tehsil - Sirsaganj, District Firozabad, Near Pathwari Mandir-283 151, Uttar Pradesh.	₹ 28,35,197/- (Rs. Twenty Eight Lakh Thirty Five Thousand One Hundred and Ninety Seven Only) as on 06.03.2025	All that Piece and Parcel of Residential house built on bearing House No. 152, Ward No. 15 totally measuring 94.42 Sq. Mtr. of site, situated at Mohalla Dhobi Gali, Kasba Sirsaganj Pargana and Tehsil Shikohabad, District Firozabad and * Bounded on - * East by : 10 Ft. wide Gali; * West by : House of Nitin Mukhya; * North by : House of Shivnath Gupta; * South by : House of Ramesh Chand Gupta.	CONSTRUCTIVE POSSESSION	₹ 27,75,360/- (Rs. Twenty Seven Lakhs Seventy Five Thousand Three Hundred and Sixty Only) ₹ 2,77,536/- (Rs. Two Lakhs Seventy Seven Thousand Five Hundred & Thirty Six Only)	24.03.2025 from 02.00 p. m. to 04.00 p. m. (with automated extensions of 5 min. each in terms of the Tender Document)

* INSPECTION DATE & TIME : 20.03.2025 BETWEEN 11.00 a.m. to 4.00 p.m. * MINIMUM BID INCREMENT AMOUNT : ₹ 10,000/-
* LAST DT. OF SUBMISSION OF BID / EMD / REQUEST LETTER FOR PARTICIPATION : 21.03.2025 BEFORE 05.00 p.m.

* Together with further interest as applicable in terms of loan agreement with, incidental expenses, costs, charges etc. Incurred up to the date of payment and / or realisation thereof.

For any assistance related to inspection of the property, or for obtaining the Bid document and for any other queries, please get in touch with Mr. Vijay Rathore on his Mobile No. 9997076426 & Email : vijayam@chola.murugappa.com / Mr. Mohd. Abdul Qawi on M. No. 73059 90872 official of CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED to the best of knowledge and information of the Authorized Officer of CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED there are no encumbrances in respect of the above immovable properties / secured Assets.

Sd/-
AUTHORIZED OFFICER
For CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

PNB Housing

Regd. Office:- 9th Floor, Antriksh Bhavan, 22, K G Marg, New Delhi-110001.
Phones:- 011-23357171, 2337172, 23705414, Website: www.pnbhousing.com

Janakpuri Branch:- C-221, First Floor, Mata Chanan Devi Road, Above Bank of Baroda, Janakpuri, New Delhi 110058. Greenpark Branch:- Building No. S-8, Sector-12, Noida, Uttar Pradesh-201301. Meerut Branch:- 1st Floor, Pinacle Tower, Vaishali Corner, Garh Road, Meerut-250004, (U.P.) Gurgaon Branch:- SCO No. 391, Sector -29, Urban Estate Near Iffco Chowk Metro Station, Gurgaon-122001

NOTICE UNDER SECTION 13(2) OF CHAPTER III OF SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002, READ WITH RULE 3(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 AMENDED AS ON DATE

We, the PNB Housing Finance Limited (hereinafter referred to as "PNBHFL") had issued Demand notice U/s 13(2) of Chapter III of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The said Demand Notice was issued through our Authorized Officer to all below mentioned Borrowers/Co-Borrower/Guarantors since your account has been classified as Non-Performing (NPA) Assets as per the Reserve Bank of India National Housing Bank guidelines due to non-payment of instalments/interest. The contents of the same are the defaults committed by you in the payment of instalments of principals, interest, etc. Further, with reasons, we believe that you are evading the service of Demand Notice hence we are doing this Publication of Demand Notice which is also required U/s 13(2) of the said Act. You are hereby called upon to pay PNBHFL within a period of 60 Days of the date of publication of this demand notice the aforesaid amount along with up-to-date interest and charges, failing which PNBHFL will take necessary action/measure under all or any of the provisions of Section 13(4) of the said Act, against all or any one or more of the secured assets including taking possession of the secured assets of the borrowers and guarantors. Your kind attention is invited to provisions of sub-section (6) of Section 13 of the said Act and Section 13(4) of the said Act. You are hereby called upon to pay PNBHFL within a period of 60 Days of the date of publication of this demand notice the aforesaid amount along with up-to-date interest and charges, failing which PNBHFL will take necessary action/measure under all or any of the provisions of Section 13(4) of the said Act, against all or any one or more of the secured assets including taking possession of the secured assets of the borrowers and guarantors. Your kind attention is invited to provisions of sub-section (6) of Section 13 of the said Act and Section 13(4) of the said Act. 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Indian Bank KRISHNANAGAR RNT BRANCH
15, R. N. Tagore Road, P.O. - Krishnanagar
P.S. - Kotwali, Dist - Nadia, Pin - 741 101
E-mail : k814@indianbank.co.in

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

APPENDIX - IV - A [See Proviso to Rule 8(6)]

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable Property mortgaged / charged to the Secured Creditor, the **Symbolic Possession** of which has been taken by the Authorised Officer of **Indian Bank, Krishnanagar RNT Branch (Secured Creditor)**, will be sold on "As is where is basis", "As is what is basis" and "Whatever there is basis" on 25.04.2025 for recovery Rs. 69,83,352.00 (Rupees Sixty Nine Lakhs Eighty Three Thousand Three Hundred Fifty Two only) (BB + MOI = Rs. 57,87,874.26 + Rs. 11,95,477.74) due as on 06.03.2025 plus interest / charges and expenses thereon due to the **Indian Bank, Krishnanagar RNT Branch (Secured Creditor)** from **Borrower : M/s. Abdul Aziz Mondal, Vill - Balir Math Para Chupra, P.O. - Bangalji, P.S. - Chupra, Dist - Nadia, West Bengal, Pin - 741 123.**

The specific details of the property intended to be brought to sale through e-auction mode are enumerated below :

Sl. No.	a) Name of Account / Borrower b) Name of the Branch	Detailed Description of the Immovable Property	Secured Creditors Outstanding Dues	a) Reserve Price b) EMD Amount c) Bid Increment Amount d) Property ID e) Encumbrance on Property f) Type of Possession
1.	a) 1. Borrower : M/s. Abdul Aziz Mondal Vill - Balir Math Para Chupra, P.O. - Bangalji, P.S. - Chupra, Dist - Nadia, West Bengal, Pin - 741 123. 2. Proprietor cum Mortgagor : Mr. Abdul Aziz Mondal, S/o. Madhu Mondal Vill - Pathradaha Dakshinpara Rudpaha, P.O. & P.S. - Chupra, Dist - Nadia, West Bengal, Pin - 741 140. 3. Guarantor & Mortgagor : Mrs. Meharan Bibi alias Meharun Biswas, W/o. Miraj Biswas Vill - Dakshin Lakshigacha Mallickpara, Britlithuda, Post- Talikhuda, P.S. - Chupra, Dist - Nadia, West Bengal, Pin - 741 123. b) Krishnanagar RNT Branch	Property 1 : Equitable Mortgage of Land an Area of measuring 4.20 Satak, in the name of Mr. Abdul Aziz Mondal at Vill - Chupra Bali Math Para, Post - Bangalji, P.S. - Chupra, Mouza - Chupra, J.L. No. 39 RS Dag No. 274, LR Dag No. 409, Khatian RS 251, LR-1921 (KR) under Chupra 1 No. Gram Panchayat vide Title/Gift Deed No. I/14351 dated 13.10.2015. Butted & Bounded by : North : House of Noorjahan Begum, South : 9' feet wide Panchayat Road, East : Property of H. R. Biswas, West : Amjad Ali Sekh. Property 2 : Equitable Mortgage of Land an Area of measuring 02 Satak, in the name of Meharan Bibi alias Meharun Biswas at Plot No. RS-1074, LR 1532, AND an area of measuring 02 Satak in Plot No. RS-1074/1812, LR-1528, Toatal Area of Land measuring 04 Satak along with one storied residential building under Khatian No. RS 66, LR 1172, Present LR 3357 under ADSRO - Chupra, registered in Sale Deed No. 4054, Book No. 1, Volume No. 2, Pages 258 & 263, dated 19.04.2006 at ADSRO Chupra. Butted & Bounded by : North : House of Noorjahan Bibi, South : Ali Kadar Sansar Mondal, East : Property of Safrudin Mondal, West : Gali / Rasta.	Rs. 69,83,352.00 (Rupees Sixty Nine Lakhs Eighty Three Thousand Three Hundred Fifty Two only) (BB + MOI) = Rs. 57,87,874.26 + Rs. 11,95,477.74 due as on 06.03.2025 plus interest / charges and expenses thereon.	Property 1 : a) Rs. 9.94 Lakh (*) (Rupees Nine Lakh Ninety Four Thousand only) b) Rs. 1.00 Lakh (Rupees One Lakh only) c) Rs. 10,000.00 (Rupees Ten Thousand only) d) IDIB30022842972 e) Not known to Bank f) Symbolic Possession Property 2 : a) Rs. 17.24 Lakh (*) (Rupees Seventeen Lakh Twenty Four Thousand only) b) Rs. 1.73 Lakh (Rupees One Lakh Seventy Three Thousand only) c) Rs. 10,000.00 (Rupees Ten Thousand only) d) IDIB30022842972A e) Not known to Bank f) Symbolic Possession

(* Sale Price should be above Reserve Price.)

Date and Time of E-auction : Date - 25.04.2025; Time - 11.00 A.M. to 05.00 P.M.
Platform of E-auction Service Provider : https://baanknet.com

Bidders are advised to visit the website (https://baanknet.com) of our e-auction service provider **PSB Alliance Pvt. Ltd.**, to participate in online bid. For Technical Assistance Please call **PSB Alliance Pvt. Ltd., Helpdesk No. 82912 20220, e-mail id : support.BAANKNET@psballiance.com** and other help line numbers available in service providers helpdesk. For Registration status with PSB Alliance Pvt. Ltd. and EMD status, please contact **support.BAANKNET@psballiance.com**. For property details and photograph of the property and auction terms and conditions please visit : **https://baanknet.com** and for clarifications related to this portal, please contact **Helpdesk No. 82912 20220**.
Bidders are advised to use **Property ID Number** mentioned above while searching for the property in the website with **https://baanknet.com**.

NOTE : THIS IS ALSO A NOTICE TO THE BORROWER(S) / MORTGAGOR(S) / GUARANTOR(S)

Date : 06.03.2025 / Place : Krishnanagar RNT
Authorised Officer / Indian Bank

SBFC FINANCE LTD
Registered Office: Unit No.-103, 1st Floor, C&B Square, Sangam Complex, CTS No.95A, 127, Andheri Kurla Road, Village Chakala, Andheri (E), Mumbai-400059 | Telephone: +912267875300 | Fax: +91 2267875334 | www.SBFC.com | Corporate Identity Number: U67190MH2008PTC178270

PUBLIC NOTICE

This is to inform the Public that Auction of pledged Gold Ornaments will be conducted by **SBFC Finance Limited on 20.03.2025 at 10:30 am, at below Branch address.** The Gold Ornaments to be auctioned belong to Loan Accounts of our various Customers who have failed to pay their dues. Our Notices of auction have been duly issued to these borrowers. The Gold Ornaments to be auctioned belong to Overdue Loan Accounts of our various Customers mentioned below with branch name.

Barasat Branch Address: Champadali More, Barasat, P.O.+P.S. - Barasat, Dist - North 24, Parganas, Near Senco Gold, Barasat - 700124, AP00339020, AP00437724, AP00495723, AP00511628, AP00520519, AP00520722, AP00616066, AP00636526

Dalhousie Branch Address: Stephen House, Unit No. 6E, R N Mukherjee Rd. Opposite Birla Building, Kolkatta - 700001, AP00487225, AP00503824, AP00648106, AP00683909

Durgapur Branch Address: Suresh Mansion, Nachan Road, Benchity, Durgapur - 713213
AP00245228, AP00447360, AP00455900, AP00531300, AP00580011, AP00585596, AP00594994, AP00606353, AP00616606, AP00616999, AP00624772, AP00627707, AP00652289

Garia Branch Address: First Floor, Boral main road, Ward no 111, Kolkata - 700084
AP00451490, AP00467630, AP00487877, AP00606194, AP00615820, AP00625069, AP00626996, AP00647409, AP00650692

For more details, please contact **SBFC Finance Limited Contact Number(s): 1800-102-8012 (SBFC Finance Limited reserves the right to alter the number of accounts to be auctioned &/ postpone / cancel the auction without any prior notice.)**

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

INVITATION FOR EXPRESSION OF INTEREST FOR THE SALE/ASSIGNMENT OF OUTSTANDING DEBT/ FINANCIAL ASSETS ARISING FROM THE DEBT OF M/S JAI MAASAVITRI EDUCATIONAL SOCIETY ALONG WITH ALLIED CONCERNS M/S BHAGWATI AGENCIES AND M/S HANS AGENCIES.

Punjab National Bank, as the sole lender ("PNB" or "Lender"), has received a binding one-time settlement offer ("OTS offer") from M/S Jai Maa Savitri Educational Society along with allied concerns M/S Bhagwati Agencies And M/S Hans Agencies (hereinafter to be referred as "Debtors") for the settlement of its Debt to the Debtors. Presently, PNB has agreed to the OTS offer, subject to price discovery/appropriateness of offer through a Swiss Challenge Process ("SCP" or "Bid Process").

The Lender has appointed PNB Investment Services Limited ("PNBISL" or "Transaction Advisor") for assisting and advising the Lender on the bid process & matters incidental thereto in connection with OTS offer. The Lender intends to treat the OTS offer as the Anchor Offer ("Anchor Bid") and run the SCP as per the Master Direction - Reserve Bank of India (Transfer of Loan Exposures) Directions, 2021, to assign the debt to a Permitted Transferee or Asset Reconstruction Companies ("ARCs") ("Prospective Bidders"). The implementation of the SCP will be subject to PNB's final approval for the OTS offer, and in the absence of such approval, the entire process may be recalled or cancelled.

PNBISL, on behalf of PNB, invites Expressions of Interest ("EOI") from Prospective Bidders to acquire the debt/financial assets arising from the debt of the Debtors. The Lender is proposing to undertake the Bid Process on an "All Cash Basis". The transfer of debt/financial assets shall be on an "As is where is," "As is what is," "As is how is," "Whatever there is," and "Without recourse" basis, without any representation, warranty, or indemnity by the Lender, based on the existing Anchor Bid. Considering that the auction is under the SCP, on the Anchor Bid, the Anchor Bidder shall have specific preferential rights and further have the right to match the highest bid in the manner as elaborated in the Bid Process Document ("BPD").

The format of EOI with Annexure A to D, Eligibility Criteria and Teaser are available on the Transaction Advisor's website (www.pnbisl.com) under heading "Latest on PNBISL". Eligible Bidders (Prospective Bidders who meets the Eligibility Criteria are "Eligible Bidders") should submit the EOI with Annexure A to D along with supporting documents electronically vide email to **projecteducation@pnbisl.com** or physically at "PNB Investment Services Limited, PNB Pragati Towers, 2nd Floor, C-9, G Block, Bandra Kuria Complex, Bandra East, Mumbai - 400051". The deadline for submission of EOI and Annexure A to D is 10th March, 2025 by 5.00 pm

Upon submission of EOI with Annexures A to D along with supporting documents, the shortlisted Eligible Bidders would be allowed access to the BPD and Virtual Data Room ("VDR") containing further information for commencing due diligence and making their irrevocable binding bids. The shortlisted Eligible Bidders shall be required to deposit an EMD amount of Rs. 2.40 Crores (INR Two Crore Forty Lakhs only) (for details please refer BPD). The timelines for the due diligence and submission of EMD, terms of Anchor Bid, Auction guidelines etc. shall be as provided in the BPD.

Any of the terms & conditions may be amended or changed or the entire bidding process may be terminated at any stage by Transaction Advisor on the instructions of the Lender. Eligible Bidders must, at all times, keep themselves apprised of the latest updates (including the process documents) in this regard as uploaded on the Transaction Advisor's website/ VDR; or shared through email with shortlisted Eligible Bidders who have submitted the EOI with Annexures A to D along with supporting documents. PNBISL or Lender shall not be held liable for any failure on part of the shortlisted Eligible Bidders to keep themselves updated of such modifications.

For any clarifications, please contact the following:

Contact Person	Designation	Telephone Number	Email ID
Mr. Pawan Singh Yadav	Chief Manager, PNB	+91-9717133327	zs8343@pnb.co.in
Ms. Baishali Panigrahi	Sr. Manager, PNBISL	+91-9324376969	projecteducation@pnbisl.com
Mr. Vijay Patil	Dy. Manager, PNBISL	+91-7045957047	

Note: Please note that Swiss Challenge Process envisaged in this advertisement shall be subject to final approval of the Competent Authority of the Lender. PNB/PNBISL reserves the right to cancel or modify the process and / or disqualify any shortlisted Eligible Bidders without assigning any reason and without any liability. This is not an offer document and nothing contained herein shall constitute a binding offer or a commitment to sell any debt/ asset. Applicants should regularly visit the above website/ VDR, check email(s) to keep themselves updated regarding clarifications/ amendments/ time-extensions, if any. The Lender reserves the right to amend and/or annul this invitation including any timelines or the process therein, at any time, without giving or assigning any reasons or assuming any liability or costs. Any such amendment shall be available on the Transaction Advisor's website (www.pnbisl.com) / VDR or shared through email with shortlisted Eligible Bidders.

पंजाब नेशनल बैंक punjab national bank **PNB Investment Services Ltd.**
(A wholly owned subsidiary of Punjab National Bank)

Indian Overseas Bank DEMAND NOTICE
Good people to grow with

Barasat Branch, 61/E, K. N. C. Road, Barasat, Pin - 743201, West Bengal.
Phone No. - 033 2562 6964/9384852131. Email: iob2131@iob.in

Under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (Rules), 1) Whereas the undersigned being the Authorised Officer of Indian Overseas Bank under SARFAESI Act and in exercise of powers conferred under Section 13(2) read with Rule 3, issued Demand Notice under Section 13(2) of the said Act, calling upon the Borrowers/ mortgagors/ guarantors listed hereunder (hereinafter referred to as the "said Borrowers"), to repay the amounts mentioned in the Notice, within 60 days from the date of receipt of Notice, as per details given below.

2) The said Notices have been returned undelivered by the postal authorities/ have not been duly acknowledged by the borrowers/mortgagors/guarantors.* Hence the Bank by way of abundant caution is effecting this publication of the demand notice. The undersigned has, therefore, caused these Notices to be pasted on the premises of the last known addresses of the said Borrowers/ mortgagors/ guarantors as per the said Act. Copies of the said Notices are available with the undersigned and the said Borrowers/ mortgagors/ guarantors, may, if they so desire, collect the said copies from the undersigned on any working day during normal office hours.

3) Against the above background, Notice is hereby given, once again, to said Borrowers/ mortgagors/ guarantors to pay to Indian Overseas Bank, within 60 days from the date of publication of this Notice, the amounts indicated/payable as given below under the loan & other documents. As security for due repayment of the loan, the following assets have been mortgaged to Indian Overseas Bank by the respective parties as below:

Name of the Borrowers/ Mortgagors/ Guarantors with address	Total Outstanding (Rs.) as on 31.01.2025	Description of Secured Assets	Date of Demand Notice
1) Mrs Sampa Deb Sarkar (Borrower & Mortgagor), W/o Ashoke Deb Permanent/ Communication Address: Vill- Ghari Bari, Dwarkanath Dalal Road, PO+PS- Basirhat, Near Baro Kali Bari, Ward no. 13, Dist-North 24 Parganas, West Bengal, Pin-743412. 2) Mr Ashoke Deb (Borrower & Mortgagor), S/o Late Sudhir Deb Permanent/ Communication Address: Vill- Ghari Bari, Dwarkanath Dalal Road, PO+PS- Basirhat, Near Baro Kali Bari, Ward no. 13, Dist-North 24 Parganas, West Bengal, Pin-743412. 3) Mr Sanjib Roy (Guarantor), S/o Sri Santosh Roy Permanent/ Communication Address: Zirakpur Taki Road, Near Chowdhury Saw Mill, PO + PS- Basirhat, Dist- North 24 Parganas, West Bengal, Pin-743412	Rs.8,86,071.21 (Rupees Eight Lakh Eighty Six Thousand Three Hundred Seventy One and Paise Twenty One Only)	Mortgage- All that piece and parcel of property consisting of land measuring an area of 3.305 decimal or 02 cotahs and building thereon situated at Mouza- Basirhat, J.L. No.- 43, Touzi No- 600, comprised in R.S. Dag No. 704, R. S. Khatian No- 2227, L. R. Khatian No- 197, 2586, 2293, 2444, 8153, 2652, 9578, 8232, within the local limits of Basirhat Municipality, Ward no.-13, Sub Plot no.-C, Municipal Holding no.- 38/17, Dwarkanath Dalal Road, PO + PS- Basirhat, Near Baro Kali Bari, Dist-North 24 Parganas, Pin- 743412. Owner of the property: Sri Ashoke Deb and Smt Sampa Deb Sarkar vide title deed no. I-01546/2012 dated 12.03.2012. The property is bounded by: On the North by: Land with two storied building of others, On the South by: Land with two storied building of others, On the East by: 15 ft wide Municipal Road, On the West by: 8 ft wide Common Passage. CERSAI ID - (SI ID- 400004991765; Asset ID- 200004985552)	15.02.2025

* payable with further interest at contractual rates/rests as agreed from the date mentioned above till date of payment.

4) If the said borrowers/ mortgagors / guarantors fail to make payment to Indian Overseas Bank as aforesaid, then Indian Overseas Bank shall proceed against the above secured assets under Section 13(4) of the SARFAESI Act and Rules entirely at the risks, costs and consequences of the said borrowers/ mortgagors/ guarantors.

5) Further, the attention of borrowers/ mortgagors / guarantors is invited to provisions of Sub-section (8) of the Section 13 of the Act, in respect of time available to them to redeem the secured assets.

6) The said Borrowers/ mortgagors / guarantors are prohibited under the SARFAESI Act from transferring the secured assets, whether by way of sale, lease or otherwise without the prior written consent of Indian Overseas Bank. Any person who contravenes or abets contravention of the provisions of the Act or Rules shall be liable for imprisonment and/or fine as given under Section 29 of the Act.

Date: 06.03.2025
Place: Barasat
Authorised Officer
Indian Overseas Bank

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR ROSEWOOD PROJECTS PRIVATE LIMITED
OPERATING BUSINESS OF TRADING MACHINERY AND SPARE PARTS AT KOLKATA / FARIDABAD - HARYANA/ NORTH EAST
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN/ LLP No. ROSEWOOD PROJECTS PRIVATE LIMITED CIN: U72020WB1999PTC089011 PAN: AABCRT243Q
2.	Address of the registered office Regd. Office: 63/L, Charu Chandra Place, East Ground Floor, Tolly Gunge, Kolkata, West Bengal, 700033 - India
3.	URL of website Not available
4.	Details of place where majority of fixed assets are located Kolkata - West Bengal, Faridabad - Haryana and North East. Note: Please note that the undersigned has limited information regarding the exact location of the majority of fixed assets. The locations mentioned above are based on the available data and are believed to be the primary locations. However, we are actively in the process of gathering further details, as sufficient information is yet to be obtained. No information available
5.	Installed capacity of main products/ services No information available
6.	Quantity and value of main products/ services sold in last financial year No information available
7.	Number of employees/ workmen No information available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: Details can be sought by sending email at cirp.rppt@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Details can be sought by sending email at cirp.rppt@gmail.com
10.	Last date for receipt of expression of interest 22-03-2025
11.	Date of issue of provisional list of prospective resolution applicants 24-03-2025
12.	Last date for submission of objections to provisional list 29-03-2025
13.	Date of issue of final list of prospective resolution applicants 31-03-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 05-04-2025
15.	Last date for submission of resolution plans 05-05-2025
16.	Process email id to submit Expression of Interest cirp.rppt@gmail.com
17.	Details of the corporate debtor's registration status as MSME. No information available

Date: 07.03.2025
Place: Mumbai
Sd/- **Ritesh Prakash Adatiya Resolution Professional**
IBBI Regn. No: IBBI/PA-001/IP-P01334/2018-2019/12013
Regd. Address: D2 2nd Floor, D wing, Chanakya CHS Ltd, Mahavir Nagar, Kandivli (W), Mumbai, Maharashtra - 400087
For Rosewood Projects Private Limited
AFA Validity up to: 31.12.2025 Email Id: cirp.rppt@gmail.com

SBI STRESSED ASSETS MANAGEMENT BRANCH II, KOLKATA
"Jeevandeep Building", 10th Floor, 1, Middleton Street, Kolkata - 700071
Ph: 033-22880199/0200, Fax: 033-22880233, E-mail: sbi.18192@sbi.co.in

To **Date: 19.02.2025**

1) Shri Dhiraj Kumar Thard, (Director and Personal Guarantor), P-64, Bright Street, 3rd Floor, Ballygunge, Kolkata-700019.	From, State Bank of India, Stressed Asset Management Branch-II 10th Floor, Jeevandeep Building, 1 Middleton Road, Kolkata-700071
2) Shri Somnath Ghosh, (Personal Guarantor), 154, B.K.Paul Avenue, Shyambazar, Kolkata-700005	
3) Sun Phyto Chemicals Ltd, (Corporate Guarantor), 3A Mangoe Lane, 3rd Floor, Kolkata 700001.	
4) Shree Radhe Krishna Smelters Pvt. Ltd, (Corporate Guarantor), 3A Mangoe Lane, 3rd Floor, Kolkata - 700001.	
5) Vishwarupa Steel Pvt. Ltd, (Corporate Guarantor), 3A Mangoe Lane, 3rd Floor, Kolkata 700001.	
6) Sarkar Gray Iron Products Pvt. Ltd., (Corporate Guarantor), 3A Mangoe Lane, 3rd Floor, Kolkata - 700001.	
7) Sushma Thard, (Personal Guarantor), P-64Bright Street, 3rd Floor, Ballygunge, Kolkata 700019.	
8) Skyrise Traders Pvt Ltd., (Corporate Guarantor), 3A Mangoe Lane, 3rd Floor, Kolkata 700001.	
9) Viswarupa Rolling Mills Pvt. Ltd., (Corporate Guarantor), 3A Mangoe Lane, 3rd Floor, Kolkata - 700001.	
10) Vishwarupa Casting Pvt. Ltd., (Corporate Guarantor), 3A Mangoe Lane, 3rd Floor, Kolkata - 700001.	

Dear Sir,
Sub - Notice under Rule 8(6) of Security Interest (Enforcement) Rules, 2002 for Sale of the Immovable Secured Assets/Mortgaged properties.
Account : M/s VISWARUPA STEEL PVT. LTD
We invite your attention to the Notice dated 19/02/2025 issued u/s 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and Possession Notice dated 25.02.2014 in the captioned account. But you have failed to clear the dues as mentioned in the above notice. Hence, it has been decided to proceed for sale of the secured assets for the reserve price mentioned below in the e- auction to be conducted by the Bank under the provisions of the SARFAESI Act, 2002 read with relevant Rules of the Security Interest (Enforcement) Rules, 2002 if you fail to pay the entire due amount along with interest, costs, charges and expenses within 30 days from the date of this notice and the Sale Notice will be published in the News Paper under Rule 8(6) and Rule 9(1) of Security Interest (Enforcement) Rules, 2002 as per the Appendix IV-A of the said Rules.

Details of Secured Assets to be sold:

Sl. No.	Description of Security(ies)	Reserve Price (In Rs.)	Earnest Money Deposit (In Rs.)
1.	Commercial Building bearing Office Room no. 405 on the 3rd floor at Dankuni supermarket complex, located at T.N. Mukherjee Road, Manoharpur, Dankuni Rail Gate No. 08, Ward-09, J.L. No.- 98 P.S. - Dankuni Hooghly 712311, District: Hooghly, State: West Bengal, Kolkata, (Semi Urban), Super Built Area: 9004.8 Sq.Ft., Deed No: 1781 for the year 2011, Owner of property : Vishwarupa Steel Pvt. Ltd. Boundaries: North: Corridor, South: Stairs, East: Corridor, West: Open to Sky.	3,60,00,000.00	36,00,000.00

We hereby once again invite your attention to the provisions of sub-section (8) of Section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

DATE : 07.03.2025 **AUTHORISED OFFICER**
PLACE : KOLKATA **In case of any dispute the English version shall prevail** **STATE BANK OF INDIA**

SBI STRESSED ASSETS MANAGEMENT BRANCH II, KOLKATA
"Jeevandeep Building", 10th Floor, 1, Middleton Street, Kolkata - 700071
Ph: 033-22880199/0200, Fax: 033-22880233, E-mail: sbi.18192@sbi.co.in

To **Date: 15.02.2025**

1) Shri Dhiraj Kumar Thard, (Director and Personal Guarantor), P-64, Bright Street, 3rd Floor, Ballygunge, Kolkata-700019.	From, State Bank of India, Stressed Asset Management Branch-II 10th floor, Jeevandeep Building, 1 Middleton Road, Kolkata-700071
2) Shri Somnath Ghosh, (Personal Guarantor), 154, B.K.Paul Avenue, Shyambazar, Kolkata-700005	
3) Sun Phyto Chemicals Ltd, (Corporate Guarantor), 3A Mangoe Lane, 3rd Floor, Kolkata - 700001.	
4) Shree Radhe Krishna Smelters Pvt. Ltd, (Corporate Guarantor), 3A Mangoe Lane, 3rd Floor, Kolkata - 700001.	
5) Vishwarupa Steel Pvt. Ltd, (Corporate Guarantor), 3A Mangoe Lane, 3rd Floor, Kolkata - 700001.	
6) Sarkar Gray Iron Products Pvt. Ltd., (Corporate Guarantor), 3A Mangoe Lane, 3rd Floor, Kolkata - 700001.	

Dear Sir,
Sub - Notice under Rule 8(6) of Security Interest (Enforcement) Rules, 2002 for Sale of the Immovable Secured Assets/Mortgaged properties.
Account : M/s VISWARUPA TUBES PVT. LTD
We invite your attention to the Notice dated 15.02.2025 issued u/s 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and Possession Notice dated 2.09.2013 in the captioned account. But you have failed to clear the dues as mentioned in the above notice. Hence, it has been decided to proceed for sale of the secured assets for the reserve price mentioned below in the e- auction to be conducted by the Bank under the provisions of the SARFAESI Act, 2002 read with relevant Rules of the Security Interest (Enforcement) Rules, 2002 if you fail to pay the entire due amount along with interest, costs, charges and expenses within 30 days from the date of this notice and the Sale Notice will be published in the News Paper under Rule 8(6) and Rule 9(1) of Security Interest (Enforcement) Rules, 2002 as per the Appendix IV-A of the said Rules.

Details of Secured Assets to be sold:

Sl. No.	Description of Security(ies)	Reserve Price (In Rs.)	Earnest Money Deposit (In Rs.)
1.	Commercial Building bearing: Office room no. 305, 2nd floor and a part of office room no. 405 on the 3rd floor at Dankuni Super Market Complex, located at T.N. Mukherjee Road, Mouza- Manoharpur, Dankuni, Rail Gate No-8, Ward- 09, J.L. No.- 98 P.S. - Dankuni, Hooghly, Pin- 712311, Super Built Area: 4554 Sq Ft. Deed No: 1446 for the year 2011. Owner of property: Vishwarupa Tubes Pvt. Ltd Boundaries: North: Corridor, South: Stairs, East: Corridor. West: Open to Sky.	1,82,00,000.00	18,20,000.00

We hereby once again invite your attention to the provisions of sub-section (8) of Section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

DATE : 07.03.2025 **AUTHORISED OFFICER**
PLACE : KOLKATA **In case of any dispute the English version shall prevail** **STATE BANK OF INDIA**

Indian Bank APPENDIX IV [See Rule 8(1)]
इलाहाबाद ALLAHABAD **POSSESSION NOTICE**
(For Immovable Property)

PANCHGRAM BRANCH
Village - Panchgram, Hattala, P. O. Panchgram, P. S. Nabagram
District - Murshidabad, West Bengal, Pin - 742184

Whereas
The undersigned being the Authorized Officer of the **Indian Bank** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under Section-13(12) read with rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice Dated 10.12.2024 Calling upon the Borrower - **Mr. Abdul Azim Rahaman (Proprietor)**, S/o. Md. Minajur at Village - Panchgram, P. O. Panchgram, P. S. Nabagram, District- Murshidabad, Pin Code- 742184, Guarantor / Mortgagor - **Smt. Rokeya Begam**, W/o. Abdul Azim Rahaman at Village - Panchgram, P. O. - Panchgram, P. S. - Nabagram, District- Murshidabad, Pin Code - 742184 maintaining **Cash Credit (50273176684)** facility with our **Panchgram Branch** to repay the amount mentioned in the notice being **Rs. 15,50,830.04** (Rupees Fifteen Lakh Fifty Thousand Eight Hundred Thirty and Four Paise Only) within 60 days from the date of receipt of the said notice.

The Borrower / Guarantor / Mortgagor having failed to repay the amount, notice is hereby given to the Borrower / Guarantor / Mortgagor and the public in general that the undersigned has taken possession of the property described here in below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 and 9 of the said rules on this **6th Day of March of the year 2025.**

The Borrower / Guarantor / Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Indian Bank, Panchgram Branch** for an amount to **Rs. 15,50,830.04** (Rupees Fifteen Lakh Fifty Thousand Eight Hundred Thirty and Four Paise Only) and interest thereon.

DESCRIPTION OF THE IMMOVABLE PROPERTY
Mortgaged Assets - All that piece and parcel of land and construction there upon at Mouza- Panchgram, J. L. No. 23, L. R. Khatian No. 10788, L. R. Plot No. 9852, Area of the Land 2 Decimals at Panchgram under P. O. - Panchgram, P. S. - Nabagram, District - Murshidabad, Pin - 742184, West Bengal, Classification Viti vide Title Deed 4237 dated 20.11.2012 & Registered at ADSR Nabagram, Property stands in the name of **Smt. Rokeya Begam**, W/o. Abdul Azim Rahaman. **Butted & Bounded by** - North : Property of Md. Ismail Mondal, South : Property of Mokhab Bir Hossain and Md. Ismail Mondal, East : Pond, West : 4 ft. Non Metal Lane.

Date : 06.03.2025
Place : Panchgram
Authorised Officer
Indian Bank

For All Advertisement Booking
Call : 9836677433, 7003319424

